

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

.50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

.... Applicant/petitioners

Vs.

M/s. Heritage Hospitals Ltd. & Ors.

.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 23.07.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant : Ms. Sakshee Sharma & Mr. Nikhil Jain, Advs.
For the Respondent : Ms. Manisha Chaudhary, Mr. Mansumyer
Singh, Ms. Avanti I. Chandela & Mr. Adarsh
Tripathy, Advs.

ORDER

Reply by respondent has not been filed. Let the reply be filed within three weeks with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within two weeks thereafter.

If any settlement is arrived between the parties, the same be placed on record by moving appropriate application.

List for arguments on 05.09.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)